

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No. 2156/96

Monday, this the 16th day of December, 1996.

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER (A)

Sadhu Ram,
S/o Santu,
R/o Q.No.233,
Railway Quarters,
Meerut Cantt.

...Applicant

(By Sh. Surat Singh, Advocate)

-Versus-

1. General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Chief Engineer,
Bat Welding Plant,
Northern Railway,
Meerut Cantt. (UP).
3. Executive Engineer,
Bat Welding Plant,
Meerut Cantt. (UP).
4. Superintendent,
Bat Welding Plant,
Meerut Cantt.
5. Kailash, S/o Budha,
H.S.K.D. Grinder Gr.II,
Bat Welding Plant,
Meerut Cantt.

...Respondents

(By Sh. D.S. Mahendru, Advocate)

The application having been heard on 16.12.1996
the Tribunal on the same day delivered the following:-

O R D E R

CHETTUR SANKARAN NAIR, CHAIRMAN

Applicant seeks a direction to consider his case
for regularisation and promotion. For the same relief,

he has made annexures B and C representations before third respondent. Standing counsel submits that the matter will be examined in detail and appropriate orders passed. We permit applicant to make a comprehensive representation before third respondent endorsing a copy to learned counsel for respondents within three weeks from today. If this is done, third respondent shall pass a speaking order on the said representation within three months of the date of receipt of the same setting out the reasons for the conclusion reached.

With the aforesaid directions, we dispose of the original application. No costs.

Dated, the 16th day of December, 1996.


(S. P. Biswas)

Member (A)


(Chettur Sankaran Nair (J))
Chairman

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